

FORM B
PUBLIC ANNOUNCEMENT

Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016
For the Attention of the Stakeholders of
Fashion Influence Clothing India Private Limited

SINO	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s. Fashion Influence Clothing India Private Limited
2.	Date of Incorporation of Corporate Debtor	02.09.2011
3.	Authority under which Corporate Debtor is Incorporated/Registered	REGISTRAR OF COMPANIES, CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U52322TN2011PTC082161
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No. 1018, New No.84, RR Srivaru Complex II Floor, 6th Avenue, Anna Nagar , Chennai, Tamil Nadu, India - 600040
6.	Date of Closure of Insolvency Resolution Process	28.11.2024
7.	Liquidation commencement date of corporate debtor (Date on which Hon'ble NCLT order uploaded in the website)	03.12.2024
8.	Name and Registration Number of the insolvency professional Acting as liquidator	V. DURAISAMY, IBBI/PA-002/IP-N00609/2018-19/11862
9.	Address and E-mail of the liquidator as Registered with the board	V. Duraisamy 397, Precision Plaza, No.23, 3rd Floor, Anna Salai, Teynampet, Chennai – 600 018. ficipilliquidator@gmail.com
10.	Address and E-mail to be used for correspondence with the liquidator	V. Duraisamy 397, Precision Plaza, No.23, 3rd Floor, Anna Salai, Teynampet, Chennai – 600 018. ficipilliquidator@gmail.com
11.	Last date for submission of claims	01.01.2025

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the M/s. **Fashion Influence Clothing India Private Limited** on 28.11.2024 under Section 33 of the Code. The stakeholders of M/s. **Fashion Influence Clothing India Private Limited** are hereby called upon to submit their claims with proof on or before **01.01.2025** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place: 06.12.2024
Date : Chennai

V.Duraisamy
Liquidator
IBBI/PA-002/IP-N00609/2018-19/11862



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